

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.21/(MAH)/2015  
CA No.

CORAM:




Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2017

NAME OF THE PARTIES: Mr. Madhavlal Pittie

V/s.  
M/s. Bachhraj & Co. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	S. V. Mehta 1/b Malvi Ranchoddas & Co.	Advocate for Resp. Nos 1, 2 & 3 to 6	
2.	J. P. Sen, Sr. Adv. 1/b M/s. Federal Rashmikanth	Adv. for Resp. No. 5	
3.	Mr. Zal Andhyarjina	} Adv. for Resp. Petitioner. 1/b. Crawford Bayley & Co.	
4.	Mr. Ashish Kamat		
5.	Pradeep. Mare		
6.	Varun Satiya		

**ORDER**

**TCP No. 21/397-398/CLB/MB/MAH/2015**

1. The Learned Representatives of both the sides are present.

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2. It has been informed that CA No. 24/2017 pertaining to amendment to the Petition and C.A. No. 25/2015 pertaining to the impleadment of certain parties have been served on the other side on last Friday, therefore, seeking time to file Reply. Time is granted to file reply within 2 weeks with copy in advance to the other side.
3. Thereafter within one week Rejoinder, if any, can be filed by the Applicants.
4. Let this C.As. and C.P. be listed for hearing on 28.02.2017, duly communicated to both the sides. Adjourned to **28.02.2017**.

Sd/-

**M.K. SHRAWAT.**  
**MEMBER (JUDICIAL)**

**30<sup>th</sup> January, 2017.**